

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins) No. 943 of 2020**

**IN THE MATTER OF:**

**Pitti Coal Company**

**....Appellant**

**Vs.**

**Mahalaxmi Continental Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant:       None**

**For Respondents:   Mr. Tanmay Thomas and Mr. Anand Varma,  
Advocates for R1-5**

**ORDER**  
**(Virtual Mode)**

**11.02.2021:**       Learned Counsel for the Appellant is not present on VC. Learned Counsel for the Respondent states that yesterday he got copy of Rejoinder from the Appellant.

Rejoinder is not on our record, Appellant to ensure that Rejoinder comes on our record.

Parties may file 'Written Submissions' not more than three pages and 'Copies of Judgments' on which they want to rely, within two weeks.

List the Appeal 'For Admission (After Notice)' 'Hearing' on **25<sup>th</sup> March, 2021.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/md*